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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 476/2018 and 477/2018

PR. COMMISSIONER OF INCOME TAX, DELHI – 8 Appellant
Through: Mr. Zohob Hossain, Sr. Standing
Counsel for Revenue.

versus

M/S SAMTEL MACHINES AND PROJECTS LTD. (EARLIER
KNOWN AS M/S TELETUBE ELECTRONICS LTD.) .. Respondent
Through

ITA No. 4467 & 4468/Del/2016
[Assessment Year-2008-09 & 2009-10]
ITA No. 4467 & 4468/Del/2016
[Assessment Year-2008-09 & 2009-10]

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI


ORDER

22.10.2018

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Learned counsel for the Revenue accepts that the assessee had not earned any exempt income in the Assessment Years in question. In view of the aforesaid accepted factual position, no substantial question of law arises, in view of our decision of even date in ITA No.725/2018, *Principal Commissioner of Income Tax-6, New Delhi Vs. Mcdonald's India Private Limited*. The present appeals are accordingly dismissed, with no order as to costs.


SANJIV KHANNA, J.


ANUP JAIRAM BHAMBHANI, J.

OCTOBER 22, 2018/MR

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